

(c) whether such promotions are to be made in case under proceedings have been pending for over ten years ;

(d) whether the period of two years' is to be counted from the date of memorandum of charges has been issued ; and

(e) whether the cases of officers against whom the DAR proceedings are pending have been reviewed by the Ministry of Railways, if so, how many officers have been promoted on AD HOC basis so far with full details and how many cases are still pending and the reasons therefor ?

THE MINISTER OF RAILWAYS
(SHRI A.B.A. GHANI KHAN CHOU-
DHURY) : (a) Yes.

(b) No.

(c) and (d) In the case of an officer against whom disciplinary/court proceedings are not concluded, even after the expiry of two years from the date of the Departmental Promotion Committee which first considered the officer for promotion and whose findings are kept in the sealed cover, the appointing authority may review his case for ad-hoc promotion pending finalisation of disciplinary court proceedings.

(e) The cases of three officers are under process in the Ministry of Railways.

गाड़ों को अनुभाग नियंत्रक के रूप में
नियमित किया जाना

10248 श्री दया राम शाक्य : क्या रेल
मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सभी गाड़ ए०
सी०सी० नियंत्रण कार्यालय में 12 वर्षों से
अधिक समय से लगातार अनुभाग नियंत्रक के
कार्यभार का निर्वहन कर रहे हैं ;

(ख) यदि हां, तो उन गाड़ों के ब्यौरे
क्या हैं और वे कब से वहां पर कार्य कर
रहे हैं,

(ग) क्या यह भी सच है कि इन गाड़ों
को अनुभाग नियंत्रक के रूप में नियमित नहीं
किया गया है और उसके क्या कारण हैं ;

(घ) क्या सरकार को सभी गाड़ों से उनकी
सेवाओं को नियमित किये जाने के बारे में
अभ्यावेदन मिला है ; और

(ङ) यदि हां, तो उन पर क्या कार्रवाई
की गई है ?

रेल मंत्री (श्री ए०बी० ए० गनी खान
चौधरी) : (क) जी नहीं ।

(ख) से (ङ) प्रश्न नहीं उठता ।

Theft of Medical Equipment from Bombay Port

10299. SHRI A. NEELALOHITHA
DASAN NADAR : Will the Minister of
SHIPPING AND TRANSPORT be pleased
to state :

(a) whether Government are aware of
the theft of medical equipment from the
Bombay Port ; and

(b) if so, the details thereof and
action taken thereon ?

THE MINISTER OF STATE IN THE
MINISTRY OF SHIPPING AND TRANS-
PORT (SHRI Z.R. ANSARI) : (a) and (b)
Yes. On 17th June, 1982, a container with
the personal effects of Dr. D. R. Reddy,
who had returned from Saudi Arabia, was
discharged from S.S. 'MUSCAT BAY' at
Bombay Port. Upon discharge, the container
was sealed by the Customs Preventive Officer
and by the Tally Clerk of the Shipping
Agent. The container was removed to
Cotton Depot by the Shipping Agent on
20th June, 1982. Since the container remain-
ed uncleared for sixty days, the Bombay
Port Trust removed it to the Chembur Yard
on 18th August, 1982. While receiving the
container at BPT's Chembur Yard, it was
noticed that the seal put by the Shipping Agent

was intact whereas the seal put by Customs was missing. Dr. Reddy personally came for effecting clearance of the consignment on 7th October, 1982. The container was opened on that day for Customs examination/inspection in the presence of Dr. Reddy, the Customs Officer on duty, representative of the Clearing Agent and representative of the Shipping Agent. The seal put by the Shipping Agent was intact when the container was opened. It was found that the contents had been tampered with and certain electronic and medical equipments were missing. Dr. Reddy lodged a police complaint on 9th October, 1982. After investigations, the police authorities have, reportedly, classified the case as 'True but Undetected'.

**U. G. C. Development Grant for
Mithila University**

10300. SHRI BHOGENDRA JHA : Will the Minister of EDUCATION AND CULTURE be pleased to refer to replies given on 31 March, 1983 to Starred Question No. 459 and Unstarred Question No. 5203 regarding Grants to Mithila University and opening of Mithila University respectively and state :

(a) whether Government of Bihar has intimated to the University Grants Commission of Union Government about the necessary amendments having been incorporated into the Act for qualifying for development grant ;

(b) if so, details thereabout ; and

(c) whether adequate development grants to K.S.S. University Darbhanga are being made ?

**THE MINISTER OF STATE OF THE
MINISTRIES OF EDUCATION AND
CULTURE AND SOCIAL WELFARE
(SHRIMATI SHEILA KAUL) :** (a) No, Sir,

(b) Does not arise.

(c) Yes, Sir.

**Train Control Communication Cancelled in
Brindavan Express**

10301. SHRI MOHAMMAD ASRAR AHMAD : Will the Minister of RAILWAYS be pleased to state :

(a) Whether it is a fact that the Train Communication project was cancelled in Brindavan Express after closing 7 very high frequency stations enroute ; and

(b) if so, what is the national loss in the matters.

**THE MINISTER OF RAILWAYS
(SHRI A. B. A. GHANI KHAN CHOU-
DHURY) :** (a) For operational convenience communication between train and control office was introduced on the Brindavan Express in 1975. Due to change in composition of the rake and the urgent need of the microwave channel for radio patch facility, this was discontinued in 1981. Except three locations, where there was no microwave set up, the Very High Frequency (VHF) stations have not been closed down. All the equipment has been kept in good fettle for use in emergencies.

(b) Does not arise.

**Tamil Nadu Government's Proposal to
Acquire Three Ships**

10302. SHRI B. V. DESAI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that Tamil Nadu Government has reiterated the economic soundness of its proposal to acquire three ships and urged the Centre to clear the purchase programme ;

(b) whether the Tamil Nadu State has commented upon Centre's action in refusing to sanction the acquisition through the Shipping Development Fund Committee ;